

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3252
ANSWERED ON:21.12.2004
CREATION OF MEGHALAYA, MIZORAM AND NAGALAND
Charenamei Shri Mani

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the basis of creation of Meghalaya, Mizoram and Nagaland States;
- (b) whether the Nagas settlement in Manipur, Assam and Arunachal Pradesh are contiguous to Nagaland State:
- (c) if so, the details thereof;
- (d) whether the Government has received any representations from the Nagas of Manipur for integration of Naga areas; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIS. REGUPATHY)

- (a): The States of Meghalaya, Mizoram and Nagaland were created based on the North-Eastern Areas (Reorganization) Act, 1971, the State of Mizoram Act, 1986 and the State of Nagaland Act, 1962 respectively.
- (b) & (c): There are some Naga settlements in other States abutting the State boundaries of Nagaland.
- (d) & (e): The Naga tribal bodies of Manipur are continuing their efforts for the unification of all Naga territories in Manipur with other contiguous Naga areas in the North Eastern Region. The United Naga Council, apex body of Nagas of Manipur, had submitted a memorandum dated 23rd October, 2001 to the President of India in this regard. Other Naga tribal bodies, such as Naga People's Organisation, Manipur have also submitted representations to this effect to the Governor of Manipur from time to time.